

IN THE CENTRAL ADMINISTRATIVE  
TRIBUNAL ADDITIONAL BENCH,  
BANGALORE

ORDER SHEET

Application No 1272 of 198 6

Applicant

Respondent

Advocate for Applicant

Advocate for Respondent

Date	Office Notes	Orders of Tribunal
		<p><u>KSP/LHR</u></p> <p>Case called. Applicant and his counsel are absent. Respondents 1 &amp; 2 by Sri M. Sreerangaiah.</p> <p>2. In this transferred application received from the High Court of Karnataka under Section 29 of the Administrative Tribunals Act 1985 (ACT), the applicant has sought for a direction to respondents 1 &amp; 2 to appoint him as driver. Shri M. Sreerangaiah submits that the applicant has been selected and appointed as Driver while the writ petition was pending before the High Court of Karnataka, the correctness of which is not disputed by the applicant. We have no reason also to disbelieve the statement of Sri M. Sreerangaiah. From this it follows that this applicant has obtained the relief sought in this application at the hands of the authorities and this application no longer survives for consideration. We therefore dismiss this application as having become unnecessary. In the circumstances we direct the parties to bear their costs.</p> <p><i>True Copy.</i></p> <p><i>Hasan</i> SECTION OFFICER CENTRAL ADMINISTRATIVE TRIBUNAL ADDITIONAL BENCH BANGALORE</p> <p><i>Selv</i> Vice Chairman</p> <p><i>selv</i> Member (AM)(R)</p>